

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C. P. NO. 197/2000

in

O. A. NO. 71/1999

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New Delhi this the 24th day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Shri Satish S/O Ikram Singh,  
House No.80, Manav Asthali Apartments,  
Vasundhara Enclave,  
New Delhi.

... Applicant

( By Shri P.I.Oommen, Advocate )

-versus-

1. Shri G.S.Budhwal, D.A.D.M.F.,  
Officer In-Charge,  
Military Farm, Meerut.
2. Shri Jai Singh,  
Upper Division clerk,  
Departmental Representative,  
Military Farm, Meerut.

... Respondents

( By Shri V.S.R.Krishna, Advocate )

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

It is now common ground that respondents have paid and applicant has received payment of all his dues as per directions contained in the order of 30.3.2000 in O.A.39/99 with O.A.59/99 and O.A.71/99.

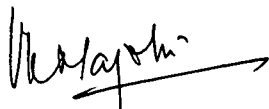
2. Respondents have submitted in para 3 of their counter that they have rechecked the records and no junior casual labourer to applicant is at present engaged in the Farm; since at present there is no work available due to reduction of work, applicant cannot be re-engaged. Respondents have further averred that Shri Mewa Lal is not junior to applicant as contended on behalf of applicant; whereas Shri Mewa Lal has put in 2720 days of casual work,

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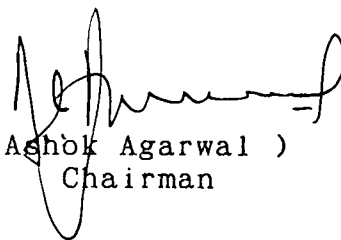
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applicant has put in only 453 days upto October, 1998. Similarly, aforesaid Mewa Lal has not been continuing as casual labourer. His order of appointment at Annexure CP-4 shows that he has been appointed on a temporary Group-D post on a probation for a period of two years and not as a casual labourer.

In view of the aforesaid facts, we do not find that any action is called for in the present contempt petition. The same is accordingly dismissed. There shall be no order as to costs.



( V. K. Majotra )  
Member (A)



( Ashok Agarwal )  
Chairman

/as/